

Opinion of Chairman University Grants Commission about University Elections

858. SHRIMATI GEETA MUKHERJEE: Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state:

(a) whether the Government are aware of the opinion expressed by the Chairman of the University Grants Commission on the 9th January, 1982 and widely reported in the press that the election to the Students' Unions in the Universities should be dispensed with and students union be appointed instead; and

(b) if so, the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRIES OF EDUCATION AND SOCIAL WELFARE (SHRIMATI SHEILA KAUL): (a) and (b) The Chairman, University Grants Commission had, in a press interview, expressed the view that it would be worthwhile to consider some criteria of getting students' representation on the councils otherwise than through elections. The criteria suggested by the Chairman include best students who have done social work, the best NCC Cadet, the captains of various sports teams, students who won first rank in different subjects, etc.

The question of Government reacting to the views expressed by the Chairman, U.G.C. in a press interview does not arise.

Harassment of a Woman commuter by the conductor of a mini bus

859. SHRIMATI GEETA MUKHERJEE: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether his attention has been drawn to a report 'Woman who suffered for her courage' appearing in Times of India dated 17th January, 1982;

(b) if so, whether any steps were taken to contact the lady passenger to

get at the facts for taking action against the conductor and the driver; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI SITARAM KESRI): (a) Yes, Sir.

(b) and (c) As soon as the news appeared, immediate steps were taken by the Police authorities to trace out the driver of the bus and the address of the lady passenger. While the details of the bus have been obtained from the Press Reporter, the Police authorities have not so far been able to locate the lady for want of proper identification.

The driver of the bus was challaned on 3-2-1982 and is being prosecuted under Section 116 of Motor Vehicles Act, 1939. The D.T.C.'s conductor has also been summoned by the Deputy Commissioner of Police so that necessary action is taken against him. D.T.C. have also initiated action against the bus conductor for his failure to record the balance on the reverse of the ticket as per rules and in addition a show cause notice has also been issued to the owner of Mini-bus involved for starting the bus by the driver without getting any signal from the conductor.

Fatal accidents involving private buses under Delhi Transport Corporation Operation

860. SHRI JAGPAL SINGH:

SHRI CHANDRADEO PRASAD VERMA:

Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) the number of fatal accidents and traffic offences committed by the private buses under Delhi Transport Corporation operation as against the D.T.C. buses during the last three years;

(b) the yearly replacement of private buses by adding new buses to the

Delhi Transport Corporation fleet during the last three years;

(c) whether any critical review has been made by the Government with regard to the performance of private buses; and

(d) if so, the result thereof and the measures taken to improve their performance?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI SITARAM KESRI): (a) The number of fatal accidents and traffic offences committed by the private buses under D.T.C. operation as against the D.T.C. buses during the last three years are as given below:—

Year	No. of fatal accidents	
	Private buses	D.T.C. buses
1979 . . .	87	100
1980 . . .	73	121
1981 . . .	27	161

Traffic offences committed by the private buses/DTC buses.

Year	Private buses	By D.T.C. vehicles
1979 . . .	NA	1117
1980 . . .	1544	1221
1981 . . .	572	1794

(b) The number of private buses engaged and withdrawn during the last three years is given below:—

Year	No. of buses engaged	No. of buses withdrawn	Fleet at the end of the year
1979 . . .	110	156	824
1980 . . .	116	301	639
1981 . . .	103	283	459

(c) and (d). Though no specific review has been done, the Operation of P.O. buses are watched by the Inspection Staff of the Traffic Department of the Corporation, which, on noticing missing of trips or other failures, issues advisory notices to the private operators.

Indian Service Personnel in Pak Custody

861. SHRI JAGPAL SINGH:
SHRI HARISH CHANDRA
SINGH RAWAT:
SHRI RAM SAWRUP RAM:
SHRI A. T. PATIL:
SHRI SANAT KUMAR
MANDAL:
SHRI BALASAHEB VIKHE
PATIL:
SHRI R. P. YADAV:
SHRI GHULAM RASOOL
KOCHACK:
SHRI M. V. CHANDRASHE-
KARA MURTHY:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether attention of the Government has been drawn to the Press report appearing in Indian Express dated 24th January, 1982 quoting Pakistan Embassy in India that none of the 40 Indian Servicemen missing since 1971 conflict is held in Pakistan;

(b) whether, according to the Government sources a number of Indian servicemen are still believed to be in the custody of Pakistan; and

(c) if so, reaction of the Government with regard to (a) above and the steps contemplated by the Government in the matter?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P. V. NARASIMHA RAO): (a) Yes, Sir.

(b) Yes, Sir.

(c) The Government of Pakistan, has all along taken the position that